

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 3
C.P.(IB)/131(AHM)2021

Order under Section 9 IBC

IN THE MATTER OF:

KVS Drivesystems Pvt Ltd
V/s
Divy Rollform Ltd

.....Applicant

.....Respondent

Order delivered on ..17/08/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

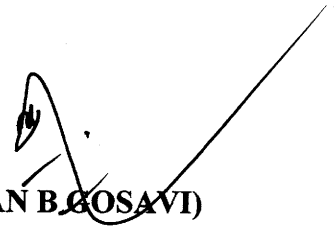
For the Applicant : Adv. Mr. Ishan Shah a.w. Adv. Mr. Naishal Mody
For the Respondent :

ORDER

This application is filed under Section 9 of Insolvency and Bankruptcy Code, 2016. Operational Creditor as well as Registry is directed to serve notice upon Corporate Debtor by Speed-Post and E-mail and file affidavit of service of notice within seven days. Corporate Debtor to file affidavit in reply within seven days by giving copy to other side and other side may file rejoinder, if any (not more than five pages), within seven days thereafter.

Matter to appear on 04.10.2021.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B. GOSAVI)
MEMBER (JUDICIAL)